

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-330/ND/2023
IA/2166/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs.

Mr. Vinod Jain

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 24.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:

For the RP

:Mr. Deepak Mittal, RP in person

For the Respondent/PG

**:Adv. Mohit Chaudhary and Adv.
Prakhar Mithal**

ORDER

IA/2166/2024

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that he has recently been engaged and therefore sought time to file reply. On the last date of hearing i.e. 14.06.2024 also, another Ld. Counsel had appeared on behalf of the Personal Guarantor and sought time to file reply. Last opportunity is given to the Personal Guarantor to file their reply within a period of ten days, list the matter on **03.09.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)